

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

CP (IB) No. 174/Chd/Pb/2023

IN THE MATTER OF:

Saiyrah Garg

...

Petitioner

Versus

HDFC Bank & Ors.

...

Respondents

Under Section: 94, IBC 2016

Order delivered on 22.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Divya Sharma, Advocate.

For the RP : Ms. Niharika Sohal, Advocate.

**For State Bank of
India** : None.

ORDER

Learned counsel for the RP is directed to check whether creditor Bank has been served or not, if not served, the creditor bank be served within one week. Response thereto, if any, be filed within one week after service of affidavit with a copy in advance to the counsel opposite. Reply to the objections, if any, be filed within one week with a copy in advance to the counsel opposite. List the matter on 21.08.2024.

Sd/-
(ASHISH VERMA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 22, 2024
Mukta